

Office of Directorate General of Foreign Trade
New Delhi -0

Para 4.7 Decision(DRAFT)

MEETING NUMBER : 16/82-ALC4/2010 MEETING DATE : 20.07.2010

The Meeting No.16/82 in the year 2010-11 to consider the cases under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy, 2009-14 pertaining to products falling in Chapter 29 and 30 was held on 20.07.2010 under the Chairmanship of Addl DGFT, Shri V.K. Gupta in his chamber.

Following members were present:-

1. Shri Jasbir Sing, IA, Department of C&PC
2. Shri Shaish Kumar, IA, DIPP
3. Shri M. Mitra, Dy.DCGI, o/o DCGI
4. Shri Krishan Kumar, Dy. DGFT
5. Shri Shyam Lal, FTDO

At the outset, minutes of Norms Committee Meeting No. 14/82 dated 06.07.2010 were ratified by the Committee.

Case No.B-143	M/S Esteem Industries Pvt. Ltd.			
Norms Committee Meeting No.16/11	F.No.01/82/050/00072/AM06			
Meeting Date:20.07.2010	RA F.No.17/24/040/00004/AM06			
Adv.Lic.No.1710001033 dated 09.0402005				
Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
OHMOL-FIN-100 (Nonyl Phenol 100 moles ethoxylate)	1 kg	1.	Nonyl Phenol	0.0325 kg
		2.	Ethylene Oxide	0.952 kg
RA concerned may take further necessary action as per above decision of NC.				

Case No.B-144	M/S Esteem Industries Pvt. Ltd.
Norms Committee Meeting No.16/11	F.No.01/82/050/00281/AM07
Meeting Date:20.07.2010	RA F.No.17/24/040/00012/AM07
Adv.Lic.No.1710001336 dated 26.05.2005	
Committee considered case as per agenda and in light of written comments of Department of C&PC dated 16.07.2010 and in consultation with technical authority present in meeting, decided to amend the description of	

export product to read as “Esteem MF (Alkyl Ether) (Ceostearyl Alcohol 22-23 mole ethoxylate)” without any other change in the decision taken in 17/82 meeting held on 26.07.2006.

RA concerned may take further necessary action as per above decision of NC.

Case No.B-145	M/S Metropolitan Eximchem Ltd.
Norms Committee Meeting No.16/11	F.No.01/82/050/01144/AM09
Meeting Date:20.07.2010	RA F.No.03/95/040/00594/AM09
Adv.Lic.No.0310489940 dated 13.10.2008	
Committee considered case as per agenda and decided to call for Authentic Technical Literature in support of yield claimed from the firm. Accordingly, case was deferred for 14.09.2010.	

Case No.A-19	M/S Bilcare Limited.
Norms Committee Meeting No.16/11	F.No.01/82/050/00116/AM11
Meeting Date:20.07.2010	RA F.No.31/24/040/00106/AM10
Adv.Lic.No.3110039936 dated 16.09.2009	
Committee considered case as per agenda. Shri Shrish Deshpande Head Operations, Global Clinical Supplies of the company appeared before the Committee and explained the case. He explained that they import tablets in huge quantities and then re-pack the tablets in smaller quantities alongwith placebo tablets for clinical trials. H also mentioned that import of tablets in bulk and then their re-packing involves a high wastage. The Committee after detailed deliberations and in consultation with technical authorities present in meeting, decided to ratify norms under para 4.7 of HBP with 2% wastage. RA concerned may take further necessary action as per above decision of NC.	

1	Case No.:1007/21/82-ALC4/2007	Party Name:GRAND ORGANICS PVT.LTD.	Meet No/Date:16/82-ALC4/2010 20.07.2010	Status:Case Deferred
	HQ File :01/82/050/01883/AM07/	RLA File :17/24/040/00090/AM07/	Lic.No/Date:1710001597 27.03.2007	Defer Date:27.07.2010
	Decision :Committee decided to defer case for 27.07.2010 for comments of Department of C&PC.			

2	Case No.:36/6/83-ALC1/2008	Party Name:H.K.FINECHEM LIMITED	Meet No/Date:16/82-ALC4/2010 20.07.2010	Status:Case Deferred
	HQ File :01/83/050/00146/AM09/	RLA File :08/24/040/00149/AM08/	Lic.No/Date:0810067303 21.09.2007	Defer Date:17.08.2010
	Decision :Committee considered case as per agenda and decided to call for the firm for personal hearing on 17.08.2010. Accordingly, case was deferred for 17.08.2010.			

3	Case No.:10/40/82-ALC4/2008	Party Name:ARCH PHARMALABS LTD	Meet No/Date:16/82-ALC4/2010 20.07.2010	Status:Case Deferred
	HQ File :01/82/050/01429/AM09/	RLA File :03/94/040/00871/AM09/	Lic.No/Date:0310498562 17.12.2008	Defer Date:17.08.2010
	Decision : Committee considered case as per agenda and decided to call for the firm for personal hearing on 17.08.2010. Accordingly, case was deferred for 17.08.2010.			

4	Case No.:21/18/82-ALC4/2009	Party Name:ELPPE CHEMICALS PRIVATE LIMITED	Meet No/Date:16/82-ALC4/2010 20.07.2010	Status:Case Deferred
	HQ File :01/82/050/00295/AM10/	RLA File :03/94/040/01082/AM09/	Lic.No/Date:0310515875 16.04.2009	Defer Date:17.08.2010
	Decision :Committee considered case as per agenda and observed that the firm has submitted Production and Consumption data certified by Central Excise Authority in the cases they have made representations. It was, therefore, decided to re-list the case on 17.08.2010 and to bring Production and Consumption data certified by Central Excise Authority. According the case was deferred for 17.08.2010.			

5

Case No.:34/14/82-ALC4/2009	Party Name:R L FINE CHEM	Meet No/Date:16/82-ALC4/2010 20.07.2010	Status:Case Approved	
HQ File :01/82/050/00204/AM10/	RLA File :07/24/040/00007/AM10/	Lic.No/Date:0710064267 20.04.2009		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/297/2009-PI-(Norms) dated 18.05.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Cyclobenzaprine Hcl	1 kg	1.	1 Bromo 3 Chloro Propane	0.95 kg
		2.	Tetra Hydro Furan	1.00 kg
		3.	Acetone	Not allowed as not shown in process
RA concerned may take further necessary action as per above decision of NC.				

6	Case No.:37/14/82-ALC4/2009	Party Name:KUMAR ORGANIC PRODUCTS LIMITED,	Meet No/Date:16/82-ALC4/2010 20.07.2010	Status:Case Approved
	HQ File :01/82/050/00207/AM10/	RLA File :07/24/040/00019/AM10/	Lic.No/Date:0710064597 07.05.2009	
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.15022/62/2009-Ch.II dated 20.07.2010 and in consultation with technical authorities present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-			

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Zinc Pyrithione (Assay 48-50%)	1 Kg.	1.	2 Chloro Pyridine (Assay 85%)	0.600 kg
		2.	Carrageenam (Semi Refined Iota)	0.120 kg

RA concerned may take further necessary action as per above decision of NC.

7	Case No.:55/5/82-ALC4/2010	Party Name:GLAND PHARMA LIMITED	Meet No/Date:16/82-ALC4/2010 20.07.2010	Status:Case Deferred
	HQ File :01/82/050/00089/AM11/	RLA File :09/24/040/00462/AM09/	Lic.No/Date:0910037899 13.05.2009	Defer Date:07.09.2010
	Decision : Committee considered case as per agenda and observed that in meeting No.15/82 dated 15.07.2010, it was decided to made a plant visit of the firm by a Sub-Committee. This case may also be taken up after the Sub-Committee finalises its report. The case was deferred for 07.09.2010.			

8	Case No.:19/22/82-ALC4/2009	Party Name:MATRIX LABORATORIES LTD	Meet No/Date:16/82-ALC4/2010 20.07.2010	Status:Case Approved
	HQ File :01/82/050/00476/AM10/	RLA File :09/24/040/00090/AM10/	Lic.No/Date:0910038361 25.06.2009	
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/359/2009-PI-(Norms) dated 18.05.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-			

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
1-Cyclopropyl-6,7-Difluoro-8-Methoxy-4-Oxo-1,4-Dihydro Quinoline-3-Carboxylic Acid	1 kg	1.	1-Cyclopropyl-6,7-Difluoro-1,4-Dihydro-8-Methoxy-4-oxo-3-Quinoline-3-Carboxylic Acid Ethyl Ester	1.279 kg
		2.	Methanol	3.00 kg

RA concerned may take further necessary action as per above decision of NC.

9	Case No.:71/5/82-ALC4/2010	Party Name:HETERO LABS LTD.	Meet No/Date:16/82-ALC4/2010 20.07.2010	Status:Case Approved
	HQ File :01/82/050/00105/AM11/	RLA File :09/24/040/00295/AM10/	Lic.No/Date:0910039749 28.10.2009	
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/28/2010-PI (Norms) dated 09.06.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-			

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Stavudine Powder	1 kg	1.	5-Methyl Uridine	2.597 kg
		2.	N-Methyl Morpholine	1.23 kg
		3.	Methane Sulfonyl Chloride	2.40 kg
		4.	Dimethyl formamide	3.15 kg
		5.	N-Methyl Pyrrolidinone	1.40 kg
		6.	Acetone	9.59 kg

RA concerned may take further necessary action as per above decision of NC.

10	Case No.:62/46/82-ALC4/2009	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:16/82-ALC4/2010 20.07.2010	Status:Case Approved
	HQ File :01/82/050/00978/AM10/	RLA File :08/24/040/00194/AM10/	Lic.No/Date:0810083945 06.11.2009	
	Decision :Withdrawn as the case has already been approved by NC in its 8/82 meeting held on 25.05.2010.			

11	Case No.:7/38/82-ALC4/2009	Party Name:PROMED EXPORTS PVT.LTD.	Meet No/Date:16/82-ALC4/2010 20.07.2010	Status:Case Deferred
	HQ File :01/82/050/00780/AM10/	RLA File :05/24/040/00382/AM10/	Lic.No/Date:0510253729 01.12.2009	Defer Date:14.09.2010
	Decision :Committee considered case as per agenda and decided to call for a copy of DML as well as bifurcated quantity and FOB value of export product and bifurcated quantity and cif value of import item from firm. Accordingly, case was deferred for 14.09.2010.			

12	Case No.:8/39/82-ALC4/2009	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:16/82-ALC4/2010 20.07.2010	Status:Case Deferred
	HQ File :01/82/050/00811/AM10/	RLA File :08/24/040/00227/AM10/	Lic.No/Date:0810084895 14.12.2009	Defer Date:14.09.2010
	Decision :Committee decided to defer case for 14.08.2010 for comments of Department of Pharmaceuticals.			

13	Case No.:48/5/82-ALC4/2010	Party Name:HETERO LABS LTD.	Meet No/Date:16/82-ALC4/2010 20.07.2010	Status:Case Approved
	HQ File :01/82/050/00082/AM11/	RLA File :09/24/040/00377/AM10/	Lic.No/Date:0910040298 16.12.2009	
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/28/2010-PI (Norms) dated 09.06.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-			

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Stavudine Powder	1 kg	1.	5-Methyl Uridine	2.597 kg
		2.	N-Methyl Morpholine	1.23 kg
		3.	Methane Sulfonyl Chloride	2.40 kg
		4.	Dimethyl formamide	3.15 kg
		5.	N-Methyl Pyrrolidinone	1.40 kg
		6.	Acetone	9.59 kg

RA concerned may take further necessary action as per above decision of NC.

14	Case No.:2/16/82-ALC4/2010	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:16/82-ALC4/2010 20.07.2010	Status:Case Deferred
	HQ File :01/82/050/00518/AM11/	RLA File :08/24/040/00260/AM10/	Lic.No/Date:0810085873 20.01.2010	Defer Date:14.09.2010
	Decision : Committee decided to defer case for 14.08.2010 for comments of Department of Pharmaceuticals.			

15	Case No.:12/49/82-ALC4/2009	Party Name:B. BRAUN MEDICAL (INDIA) PVT. LTD	Meet No/Date:16/82-ALC4/2010 20.07.2010	Status:Case Deferred
	HQ File :01/82/050/01147/AM10/	RLA File :04/24/040/00144/AM10/	Lic.No/Date:0410111650 17.02.2010	Defer Date:14.09.2010
	Decision :Committee considered case as per agenda and decided to remind Department of Animal Husbandry to expedite the reply whether the import item Catgut is sensitive one. Committee also in light of written comments of DIPP dated 20.07.2010, decided to call for the following information from the firm. 1. Justification for 5% wastage on component namely Needles and Catgut plain. 2. Past production of item of export under reference and corresponding consumption of each type of Print Ribbon for last one year duly certified by Central Excise. 3. Catalogue of the Print Ribbons and the Printers on which it is used. Accordingly, case was deferred for 14.09.2010.			

16	Case No.:16/49/82-ALC4/2009	Party Name:HONEST BIO-VET PVT. LTD	Meet No/Date:16/82-ALC4/2010 20.07.2010	Status:Case Deferred
	HQ File :01/82/050/01151/AM10/	RLA File :08/24/040/00322/AM10/	Lic.No/Date:0810086636 18.02.2010	Defer Date:14.09.2010
	Decision : Committee decided to defer case for 14.08.2010 for comments of Department of Pharmaceuticals.			

17	Case No.:18/49/82-ALC4/2009	Party Name:ANUPAM RASAYAN (INDIA) LTD	Meet No/Date:16/82-ALC4/2010 20.07.2010	Status:Case Approved
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21	Case No.:1/4/82-ALC4/2010	Party Name:AARTI INDUSTRIES LIMITED	Meet No/Date:16/82-ALC4/2010 20.07.2010	Status:Case Approved															
	HQ File :01/82/050/00026/AM11/	RLA File :03/94/040/00022/AM11/	Lic.No/Date:0310569437 13.04.2010																
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/50/2010-PI (Norms) dated 29.06.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:- <table border="1"> <thead> <tr> <th>Export product</th><th>Exp. Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td rowspan="3">Quinapril Hcl USP</td><td rowspan="3">1 kg</td><td>1.</td><td>L-Phenyl Alanine</td><td>0.96 kg</td></tr> <tr> <td>2.</td><td>N-(1-(S)-Ethoxy Carbonyl-3-Phenyl Propyl)-L-Alanine (ECPPA)</td><td>0.95 kg</td></tr> <tr> <td>3.</td><td>Dicycloexyl Carbodiamide (DCC)</td><td>0.70 kg</td></tr> </tbody> </table> RA concerned may take further necessary action as per above decision of NC.				Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	Quinapril Hcl USP	1 kg	1.	L-Phenyl Alanine	0.96 kg	2.	N-(1-(S)-Ethoxy Carbonyl-3-Phenyl Propyl)-L-Alanine (ECPPA)	0.95 kg	3.	Dicycloexyl Carbodiamide (DCC)
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed															
Quinapril Hcl USP	1 kg	1.	L-Phenyl Alanine	0.96 kg															
		2.	N-(1-(S)-Ethoxy Carbonyl-3-Phenyl Propyl)-L-Alanine (ECPPA)	0.95 kg															
		3.	Dicycloexyl Carbodiamide (DCC)	0.70 kg															

22	Case No.:2/4/82-ALC4/2010	Party Name:AMBUJA INTERMEDIATES PVT. LTD.	Meet No/Date:16/82-ALC4/2010 20.07.2010	Status:Case Deferred
	HQ File :01/82/050/00027/AM11/	RLA File :03/94/040/00033/AM11/	Lic.No/Date:0310569558 15.04.2010	Defer Date:14.09.2010
	Decision : Committee decided to defer case for 14.08.2010 for comments of Department of C&PC.			

23	Case No.:9/4/82-ALC4/2010	Party Name:YASHO INDUSTRIES PVT.LTD.	Meet No/Date:16/82-ALC4/2010 20.07.2010	Status:Case Approved												
	HQ File :01/82/050/00034/AM11/	RLA File :03/95/040/00014/AM11/	Lic.No/Date:0310569847 16.04.2010													
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/46/2009-Ch.II dated 20.07.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:- <table border="1"> <thead> <tr> <th>Export product</th><th>Exp. Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td rowspan="2">Nickel Dibutylidithiocarbamate</td><td rowspan="2">1 kg</td><td>1.</td><td>Di-N-Butylamine</td><td>0.616 kg</td></tr> <tr> <td>2.</td><td>Nickel Sulphate</td><td>0.368 kg</td></tr> </tbody> </table> RA concerned may take further necessary action as per above decision of NC.				Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	Nickel Dibutylidithiocarbamate	1 kg	1.	Di-N-Butylamine	0.616 kg	2.	Nickel Sulphate
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed												
Nickel Dibutylidithiocarbamate	1 kg	1.	Di-N-Butylamine	0.616 kg												
		2.	Nickel Sulphate	0.368 kg												

24	Case No.:10/5/82-ALC4/2010	Party Name:PARABOLIC DRUGS LTD.,	Meet No/Date:16/82-ALC4/2010	Status:Case
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		20.07.2010	Deferred
HQ File :01/82/050/00044/AM11/	RLA File :05/24/040/00003/AM11/	Lic.No/Date:0510262859 22.04.2010	Defer Date:14.09.2010
Decision :Committee considered case as per agenda and decided to remind the firm to furnish the content of Cefepime Hcl (Non sterile) and L-Arginine(Non Sterile) in the export product. Accordingly, case was deferred for 14.09.2010.			

25	Case No.:11/5/82-ALC4/2010	Party Name:PARABOLIC DRUGS LTD.,	Meet No/Date:16/82-ALC4/2010 20.07.2010	Status:Case Deferred
	HQ File :01/82/050/00045/AM11/	RLA File :05/24/040/00017/AM11/	Lic.No/Date:0510262860 22.04.2010	Defer Date:14.09.2010
Decision : Committee decided to defer case for 14.08.2010 for comments of Department of Pharmaceuticals.				

26	Case No.:4/8/82-ALC4/2010	Party Name:SURVIVAL TECHNOLOGIES PVT.LTD.	Meet No/Date:16/82-ALC4/2010 20.07.2010	Status:Case Deferred
	HQ File :01/82/050/00193/AM11/	RLA File :03/95/040/00054/AM11/	Lic.No/Date:0310573109 06.05.2010	Defer Date:14.09.2010
Decision : Committee decided to defer case for 14.09.2010 for comments of Department of C&PC.				

27	Case No.:5/8/82-ALC4/2010	Party Name:GOPINATH CHEM-TECH LTD.,	Meet No/Date:16/82-ALC4/2010 20.07.2010	Status:Case Deferred
	HQ File :01/82/050/00194/AM11/	RLA File :08/24/040/00357/AM10/	Lic.No/Date:0810088832 07.05.2010	Defer Date:14.09.2010
Decision : Committee considered case as per agenda and observed that Department of C&PC vide their U.O. No.14010/67/2008-Ch.II dated 14.07.2010 has furnished their comments but also noted that the firm has sought one optional import item which is not allowed under para 4.7 of HBP. It was, therefore, decided to ascertain from the firm as to which item is required for manufacture of the export product i.e. Para Chloro Phenol or Phenol. Accordingly, case was deferred for 14.09.2010.				

28	Case No.:7/8/82-ALC4/2010	Party Name:TORRENT PHARMACEUTICALS LTD.	Meet No/Date:16/82-ALC4/2010 20.07.2010	Status:Case Approved										
	HQ File :01/82/050/00196/AM11/	RLA File :08/24/040/00030/AM11/	Lic.No/Date:0810088865 10.05.2010											
Decision : Committee considered case as per agenda and in light of earlier decision taken in 2/82 meeting held on 13.04.2010 and in consultation with technical authority present in meeting decided to ratify norms on repeat basis under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-														
<table border="1"> <thead> <tr> <th>Export product</th><th>Export Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td>Metoprolol Tartrate Tablets 50 mg Metoprolol 50 Heumann</td><td>1 No.</td><td>1.</td><td>Metoprolol Tartrate EP</td><td>51 mg/tablet</td></tr> </tbody> </table>					Export product	Export Qty.	Sl.No.	Import items	Qty. allowed	Metoprolol Tartrate Tablets 50 mg Metoprolol 50 Heumann	1 No.	1.	Metoprolol Tartrate EP	51 mg/tablet
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed										
Metoprolol Tartrate Tablets 50 mg Metoprolol 50 Heumann	1 No.	1.	Metoprolol Tartrate EP	51 mg/tablet										

	Metoprolol Tartrate Tablets 100 mg Metoprolol 50 Heumann	1 No.	1.	Metoprolol Tartrate EP	102 mg/tablet
RA concerned may take further necessary action as per above decision of NC.					

29	Case No.:8/8/82-ALC4/2010	Party Name:KAMUD DRUGS PVT.LIMITED.,	Meet No/Date:16/82-ALC4/2010 20.07.2010	Status:Case Deferred
	HQ File :01/82/050/00197/AM11/	RLA File :31/24/040/00017/AM11/	Lic.No/Date:3110043165 10.05.2010	Defer Date:14.09.2010
	Decision : Committee decided to defer case for 14.08.2010 for comments of Department of Pharmaceuticals.			

30	Case No.:11/8/82-ALC4/2010	Party Name:HINDUSTAN POLYAMIDES & FIBRES LIMITED	Meet No/Date:16/82-ALC4/2010 20.07.2010	Status:Case Deferred
	HQ File :01/82/050/00200/AM11/	RLA File :03/94/040/00132/AM11/	Lic.No/Date:0310573519 10.05.2010	Defer Date:14.09.2010
	Decision : Committee decided to defer case for 14.08.2010 for comments of Department of C&PC.			

31	Case No.:13/8/82-ALC4/2010	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:16/82-ALC4/2010 20.07.2010	Status:Case Deferred
	HQ File :01/82/050/00202/AM11/	RLA File :09/24/040/00043/AM11/	Lic.No/Date:0910041977 11.05.2010	Defer Date:14.09.2010
	Decision : Committee decided to defer case for 14.08.2010 for comments of Department of Pharmaceuticals.			

32	Case No.:14/8/82-ALC4/2010	Party Name:HONEST BIO-VET PVT. LTD	Meet No/Date:16/82-ALC4/2010 20.07.2010	Status:Case Deferred
	HQ File :01/82/050/00203/AM11/	RLA File :08/24/040/00048/AM11/	Lic.No/Date:0810088931 12.05.2010	Defer Date:14.09.2010
	Decision : Committee decided to defer case for 14.08.2010 for comments of Department of Pharmaceuticals.			

33	Case No.:15/8/82-ALC4/2010	Party Name:HONEST BIO-VET PVT. LTD	Meet No/Date:16/82-ALC4/2010 20.07.2010	Status:Case Deferred
	HQ File :01/82/050/00204/AM11/	RLA File :08/24/040/00049/AM11/	Lic.No/Date:0810088932 12.05.2010	Defer Date:14.09.2010
	Decision : Committee decided to defer case for 14.08.2010 for comments of Department of Pharmaceuticals.			

34	Case No.:16/8/82-ALC4/2010	Party Name:PROMED EXPORTS PVT.LTD.	Meet No/Date:16/82-ALC4/2010 20.07.2010	Status:Case Deferred
	HQ File :01/82/050/00205/AM11/	RLA File :05/24/040/00054/AM11/	Lic.No/Date:0510264142 12.05.2010	Defer Date:14.09.2010
	Decision : Committee considered case as per agenda and decided to call for a copy of DML as well as bifurcated quantity and FOB value of export product and bifurcated quantity and cif value of import item from firm. Accordingly, case was deferred for 14.09.2010.			

35	Case No.:20/8/82-ALC4/2010	Party Name:AARTI INDUSTRIES LIMITED	Meet No/Date:16/82-ALC4/2010 20.07.2010	Status:Case Deferred
	HQ File :01/82/050/00209/AM11/	RLA File :03/94/040/00138/AM11/	Lic.No/Date:0310574210 13.05.2010	Defer Date:14.09.2010
	Decision : Committee decided to defer case for 14.08.2010 for comments of Department of C&PC.			

36	Case No.:22/8/82-ALC4/2010	Party Name:GLENMARK GENERICS LIMITED	Meet No/Date:16/82-ALC4/2010 20.07.2010	Status:Case Deferred
	HQ File :01/82/050/00211/AM11/	RLA File :03/94/040/00147/AM11/	Lic.No/Date:0310574313 14.05.2010	Defer Date:14.09.2010
	Decision : Committee decided to defer case for 14.08.2010 for comments of Department of Pharmaceuticals.			

37	Case No.:25/8/82-ALC4/2010	Party Name:VIVIMED LABS LIMITED	Meet No/Date:16/82-ALC4/2010 20.07.2010	Status:Case Deferred
	HQ File :01/82/050/00214/AM11/	RLA File :09/24/040/00540/AM10/	Lic.No/Date:0910042034 14.05.2010	Defer Date:14.09.2010
	Decision :Committee decided to call for a copy of application alongwith technical details as per Appendix33, copy of Advance Authorisation and other prescribed supporting documents from RA/firm. Accordingly, case was deferred for 14.09.2010.			

38	Case No.:3/16/82-ALC4/2010	Party Name:CADILA PHARMACEUTICALS LTD.	Meet No/Date:16/82-ALC4/2010 20.07.2010	Status:Case Deferred
	HQ File :01/82/050/00519/AM11/	RLA File :08/24/040/00069/AM11/	Lic.No/Date:0810089371 02.06.2010	Defer Date:14.09.2010
	Decision : Committee decided to call for a copy of application alongwith technical details as per Appendix33, copy of DML, copy of Advance Authorisation and other prescribed supporting documents from RA/firm. Accordingly, case was deferred for 14.09.2010.			

39	Case No.:1/16/82-ALC4/2010	Party Name:OTSUKA CHEMICAL (INDIA) PRIVATE LIMITED	Meet No/Date:16/82-ALC4/2010 20.07.2010	Status:Case Approved
	HQ File :01/82/050/00517/AM11/	RLA File :05/24/040/00129/AM11/	Lic.No/Date:0510267543	

05.07.2010

Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/151/2009-PI-(Norms) dated 05.01.2010 and Production and Consumption data certified by Central Excise Authority and in consultation with technical authority present in meeting, decided to ratify norms on repeat basis under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
7 Phenylacetamideo-3-Chloromethyl Cephalosporanic Acid Para Methoxy Benzyl Ester (GCLE)	1 Kg.	1.	Penicillin G Potassium Ist Crystal	2.85 kg
		2.	2-Mercaptobenzothiazole	0.511 kg
		3.	Iso Propyl Alcohol	1.25 kg
		4.	Methanol	2.00 kg
		5.	Dimethyl Formamide	3.86 kg
		6.	Methylene Chloride	2.09 kg

RA concerned may take further necessary action as per above decision of NC.

Case No.:4/16/82-ALC4/2010

Party Name:AKZO NOBEL CHEMICALS (INDIA) LIMITED.

Meet No/Date:16/82-ALC4/2010
20.07.2010Status:Case
Approved

HQ File :01/82/050/00520/AM11/

RLA File :31/24/040/00064/AM11/

Lic.No/Date:3110043852
06.07.2010

Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/11/2009/Ch.II dated 17.06.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
40 Trigonox-EHP W50 bis (2-ethylhexyl) peroxydicarbonate (50%)	1 Kg.	1.	2-Ethyl Hexyl Chloroformate (2-EHCF)	0.583 kg
		2.	Polyvinyl Alcohol	0.030 kg
		3.	Anti-foaming agent (Dequest)	0.0005 kg
		4.	Container HDPE 20 Ltr. Loose with 2 Lables 30 Liter CR Cans from HDPE Natural with K 60 Opening And Red K29 Screw Cap	As per packing policy
		5.	Screw Cap K60 with pregasket	As par packing policy

RA concerned may take further necessary action as per above decision of NC.

41 Case No.:5/16/82-ALC4/2010

Party Name:YASHO INDUSTRIES PVT.LTD.

Meet No/Date:16/82-ALC4/2010
20.07.2010Status:Case
Approved

HQ File :01/82/050/00521/AM11/

RLA File :03/95/040/00261/AM11/

Lic.No/Date:0310582069

06.07.2010

Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/85/2005/Ch.III dated 13.09.2005 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Dipentamethylene Thiuram Hexasulfide (Qureacc DPTT)	1 Kg.	1.	Piperidine	0.466 kg

RA concerned may take further necessary action as per above decision of NC.

42	Case No.:6/16/82-ALC4/2010	Party Name:EMCURE PHARMACEUTICALS LTD.	Meet No/Date:16/82-ALC4/2010 20.07.2010	Status:Case Deferred
	HQ File :01/82/050/00522/AM11/	RLA File :31/24/040/00065/AM11/	Lic.No/Date:3110043866 06.07.2010	Defer Date:14.09.2010
	Decision : Committee decided to call for a copy of application alongwith technical details as per Appendix 33, copy of Advance Authorisation and other prescribed supporting documents from RA/firm. Accordingly, case was deferred for 14.09.2010.			

43	Case No.:7/16/82-ALC4/2010	Party Name:SALVI CHEMICAL INDUSTRIES LIMITED	Meet No/Date:16/82-ALC4/2010 20.07.2010	Status:Case Deferred
	HQ File :01/82/050/00523/AM11/	RLA File :03/95/040/00255/AM11/	Lic.No/Date:0310582109 06.07.2010	Defer Date:14.09.2010
	Decision : Committee decided to defer case for 14.08.2010 for comments of Department of C&PC.			

44	Case No.:8/16/82-ALC4/2010	Party Name:SHIVA PHARMACHEM PVT. LTD,	Meet No/Date:16/82-ALC4/2010 20.07.2010	Status:Case Deferred
	HQ File :01/82/050/00524/AM11/	RLA File :34/24/040/00076/AM11/	Lic.No/Date:3410027427 06.07.2010	Defer Date:14.09.2010
	Decision : Committee decided to defer case for 14.08.2010 for comments of Department of C&PC			

45	Case No.:9/16/82-ALC4/2010	Party Name:TITAN LABORATORIES PVT. LTD.	Meet No/Date:16/82-ALC4/2010 20.07.2010	Status:Case Approved
	HQ File :01/82/050/00525/AM11/	RLA File :03/95/040/00250/AM11/	Lic.No/Date:0310582290 07.07.2010	
	Decision : Committee considered case as per agenda for ratification of norms and in light of its earlier decision taken in its 46/82 meeting held on 09.02.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-			

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Citric Acid Anhydrous USP/Kosher	300 MT.	1.	Citric Acid Anhydrous	303 MT

RA concerned may take further necessary action as per above decision of NC.

49	Case No.:13/16/82-ALC4/2010	Party Name:ATUL LIMITED,	Meet No/Date:16/82-ALC4/2010 20.07.2010	Status:Case Deferred
	HQ File :01/82/050/00529/AM11/	RLA File :08/24/040/00105/AM11/	Lic.No/Date:0810090355 08.07.2010	Defer Date:14.09.2010
	Decision :Committee considered case as per agenda and observed that the import of export and import are same i.e.Para Cresol. It was, therefore, decided to seek clarification from the firm as to which manufacturing activity is involved. Accordingly, case was deferred for 14.09.2010.			

50	Case No.:14/16/82-ALC4/2010	Party Name:SRINI PHARMACEUTICALS LTD.,	Meet No/Date:16/82-ALC4/2010 20.07.2010	Status:Case Deferred
	HQ File :01/82/050/00530/AM11/	RLA File :09/24/040/00109/AM11/	Lic.No/Date:0910042643 08.07.2010	Defer Date:14.09.2010
	Decision : Committee decided to defer case for 14.08.2010 for comments of Department of Pharmaceuticals.			

51	Case No.:15/16/82-ALC4/2010	Party Name:PROMED EXPORTS PVT.LTD.	Meet No/Date:16/82-ALC4/2010 20.07.2010	Status:Case Deferred
	HQ File :01/82/050/00531/AM11/	RLA File :05/24/040/00132/AM11/	Lic.No/Date:0510267798 08.07.2010	Defer Date:14.09.2010
	Decision : Committee decided to defer case for 14.08.2010 for comments of Department of Pharmaceuticals.			

52	Case No.:16/16/82-ALC4/2010	Party Name:HALDIA PETROCHEMICALS LTD.	Meet No/Date:16/82-ALC4/2010 20.07.2010	Status:Case Deferred
	HQ File :01/82/050/00532/AM11/	RLA File :02/24/040/00056/AM11/	Lic.No/Date:0210144776 09.07.2010	Defer Date:14.09.2010
	Decision : Committee decided to defer case for 14.08.2010 for comments of Department of C&PC, PC Division.			

53	Case No.:17/16/82-ALC4/2010	Party Name:MEGHMANI ORGANICS LTD	Meet No/Date:16/82-ALC4/2010 20.07.2010	Status:Case Approved
	HQ File :01/82/050/00533/AM11/	RLA File :08/24/040/00113/AM11/	Lic.No/Date:0810090396 09.07.2010	

Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.15022/4/2009-Ch.II dated 09.10.2009 and in consultation with technical authorities present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Imidacloprid Technical	1 Kg.	1.	2-Chloro-5-Chloro Methyl Pyridine	0.900 kg
		2.	2-Nitroimino Imidazolidine	0.794 kg
		3.	Acetonitrile	0.500 kg
		4.	Potassium Carbonate	0.925 kg

RA concerned may take further necessary action as per above decision of NC.

54	Case No.:18/16/82-ALC4/2010	Party Name:BASE METAL CHLORINATIONS (P) LTD	Meet No/Date:16/82-ALC4/2010 20.07.2010	Status:Case Approved
	HQ File :01/82/050/00534/AM11/	RLA File :34/24/040/00071/AM11/	Lic.No/Date:3410027485 09.07.2010	
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/48/2010-Ch.II dated 08.06.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-			
	Export product	Exp. Qty.	Sl.No.	Import items
	Calcium Butyrate	1 Kg.	1.	Butyric Acid
				Qty. allowed
				0.788 kg
	RA concerned may take further necessary action as per above decision of NC.			